

रगा सहब जैसे कई सदस्य सा सोचते हैं कि हम कानून न बनाएँ। लेकिन क्या मंत्री महोदय ने इस बात पर भी विचार किया है कि कानून के अलावा एक प्रवर समिति आप की अध्यक्षता में बने और वह कुछ आत्म-नियंत्रण जिस को कहते हैं उस रूप में लोक सभा के लिए कोई मार्ग-दर्शक सिद्धांत बनाए, अगर इस तरह की प्रवर समिति का सुझाव अज्ञात है तो इस को वह मानेंगे ?

डा० राम सुभग सिंह : करीब करीब यही प्रश्न माननीय श्री बाजपेयी जी ने रखा था और उस को मैंने मान लिया कि अगर अध्यक्ष जी की आज्ञा हो तो उस के अनुकूल हम लोग कार्य करने के लिये तैयार हैं।

SHRI AMRIT NAHATA: We are already suffering from over-legislation and their non-implementation. In the light of this, may I know whether the Minister appreciates the establishment of healthier conventions rather than codification of matters like privileges?

DR. RAM SUBHAG SINGH: There is a powerful opinion about that also.

SHRI E.K. NAYANAR: When President's rule is introduced in a State, article 356 (1)(b), says:

"declare that the powers of the Legislature of the State shall be exercisable by or under the authority of Parliament".

According to today's newspaper reports, after President's rule has been introduced in West Bengal, a minister who lost his job entered into the office and performed his duty. That photo was also taken. May I know whether this matter will come under the privileges of Parliament because under the Constitution, the powers of the Legislature of the State shall be exercisable by or under the authority of Parliament?

MR SPEAKER: How do you expect that to be taken up here? No

श्री अचल सिंह : क्या मंत्री महोदय जी प्रिविलेज का सवाल सामने आया है उसके साथ साथ जो सदस्य हैं उन के कर्तव्यों का भी ध्यान दिलायेंगे कि उन के क्या कर्तव्य है, उन्हें क्या करना चाहिए ?

डा० राम सुभग सिंह : वह भी दिलाना चाहिए। उस में क्या मतभेद हो सकता है ?

SHRI LOBO PRABHU: In view of the lack of decorum and disorder in this House and in the legislatures, may I know whether along with the privileges of members, Government will also undertake to codify the duties of the Members?

DR RAM SUBHAG SINGH: That is also understood.

SHRI NARENDRA SINGH MAHIDA: Before considering this matter, will the Minister kindly get information about the rights and privileges of Members of Parliaments of other countries in the world?

DR. RAM SUBHAG SINGH: We are examining that.

+ Migrants from East Pakistan

*214. **SHRI ONKAR LAL BERWA:**
SHRI T. D. RAMABADRAN:
SHRI ANBUCHZHIAN:
SHRI YASHPAL SINGH:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government propose to set up new houses and also to expand the present houses for rehabilitating the persons belonging to the permanent liability category among the new migrants from East Pakistan;

(b) if so, the total number of such persons;

(c) whether their number is increasing every year; and

(d) the States where these houses will be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) It is proposed to utilize the vacancies already existing in the Homes set up earlier and to set up new Homes in different States for accommodating new migrant permanent liability families from East Pakistan.

(b) and (c). At present there are 4,433 families of the permanent liability category, comprising 15,379 persons, in different camps. Their number is increasing every year on account of continuing influx.

(d) It is proposed to set up two Homes in Assam, two in Uttar Pradesh, one each in Tripura, Orissa, Maharashtra and Madhya Pradesh.

श्री श्रींकार लाल बेरवा : मैं यह जानना चाहता हूँ कि इन्होंने राजस्थान की कोटा तहसील के शहाबाद से बंगालियों के लिए, पूर्वी पाकिस्तान से आये हुए विस्थापितों के लिए एक कालोनी बनाई, उस में 5 लाख का घोटाला हो गया, उस को भाई लोग खा गए, वह नेस्तनाबूद हो गई तो उस के बारे में सरकार क्या कार्यवाही कर रही है? क्या कोई नई कालोनी बसाने जा रही है और यह जो चट्टर विकास अधिकारी खा गए उस की जाँच करने के लिए सरकार ने कोई निर्णय किया है? यदि हाँ, तो क्या?

SHRI D. R. CHAVAN: All the existing homes are under the administrative control of the Social Security Department. As I said, the permanent liability category families are to be accommodated in the existing homes and it is also proposed to set up new homes. As I said, the homes are under the administrative control of the Social Security Department and if the hon. member addresses his question to that Department, he may get the answer.

श्री श्रींकार लाल बेरवा : जैसा अभी मंत्री महोदय ने उत्तर दिया कि हमारा काम

तो यह है कि बनादो, चाहे कोई ले जाय, ताँ ल जाय, उसकी जिम्मेदारी पुनर्वास विभाग पर नहीं है। यह गलत बयानी है, उसकी पूरी जिम्मेदारी पुनर्वास विभाग पर है, और इस लिये मैं जानना चाहता हूँ कि पूर्वी पाकिस्तान से जो रिफ्यूजी राजस्थान में आये, उन के बसाने के लिये वहाँ श्री बृज सुन्दर शर्मा को, जो इस समय वहाँ के कृषि मंत्री हैं, एक हजार डेरों के लिये रुपया दिया गया, वे डेरे कहाँ बनाये गये? क्या आपने इसकी जाँच की है?

श्री अमृत नाहाटा : वह कृषि मंत्री नहीं है, राजस्व मंत्री हैं।

श्री श्रींकार लाल बेरवा : राजस्व मंत्री होंगे, क्या आपने कोई जाँच की कि वह रुपया कहाँ चला गया और डेरे कहाँ बने?

SHRI D. R. CHAVAN: Sir, I have no answer to give.

SHRIMATI JYOTSNA CHANDA: May I know from the hon. Minister whether the Central Government has requested the Assam Government to appoint Registration Officers to expedite matters so that the migrants coming after 1964 will be registered; if so, how many of them have already been registered and whether any scheme has been sponsored by the Government to rehabilitate them either in Assam or elsewhere?

SHRI D. R. CHAVAN: All the families of the permanent liability category have been registered and accounted for. The total number of families, I may mention for the information of the hon. Member, in Assam is 1474. We are proposing, as I mentioned earlier, to construct some new homes where the remaining families could be accommodated.

DR. RANEN SEN: Is it known to the Minister that for some time past, in the last few years, PL camps everywhere, in West Bengal, in Assam and also outside Assam, have been in a

tottering condition so much so the permanent liability category people are in a very miserable state of affairs? Recently the Review Committee headed by Shri N. C. Chatterjee, M. P., set up by the Government of India has recommended adequate protection to the permanent liability category of people and also to make suitable arrangements for them. If that is so, if such a report is in the hands of the Government, may I know what step has been taken in the meantime by the Government to see that the PL camps are properly re-constructed and the people are given proper facilities there?

SHRI D. R. CHAVAN: Just now I mentioned that the existing permanent liability category homes are under the administrative control of the Social Security Department. As regards families of permanent liability category that are there in the camps, to provide accommodation for them we are proposing to construct a number of new homes. In those homes these persons would be accommodated, they would be looked after for a year or two by the Rehabilitation Department and after that these families would be handed over to the Social Security Department to be looked after by them.

श्री सीताराम केसरी : मैं जानना चाहता हूँ कि पूर्वी पाकिस्तान से जो शरणार्थी कटिहार में आये, उनको जो कर्ज के रूप में अर्पणार्थ सहायता दी गई, क्या उन लोगों का कोई आवेदन-पत्र आपके पास आया है जिसमें उन लोगों को अर्पणार्थ सहायता जो दी गई है उसे आप माफ़ करने के लिये आग्रह किया है ?

SHRI D. R. CHAVAN: That is an entirely different question. This is about the permanent liability category of migrants.

श्री हुकम चन्द कछवाय : अभीहाल में आपने एक बिल पास किया है, जिसके बारे में ऐसी भावना बताई गई थी कि जिन शरणार्थियों

को बसाया गया है और जितनी पूंजी उन पर खर्च की गई है, वह उन से वसूल की जायगी। मैं जानना चाहता हूँ कि जो शरणार्थी वहाँ से आये हैं, जो अपनी सारी सम्पत्ति वहाँ पर छोड़ कर आये हैं और जिनको अब आप बसाने जा रहे हैं, क्या उनसे भी आप मुआवजा लेंगे, जितनी पूंजी आप इस वक्त लगायेंगे, वह उनसे वसूल की जायगी तथा कितनी पूंजी लगाने का आपका इरादा है ?

SHRI D. R. CHAVAN: I am surprised by the question: The Bill was recently passed—the Displaced persons (Compensation and Rehabilitation) (Amendment) Bill. The purpose of that Bill was different. The question of recovering any amount from those permanent liability camp families does not arise at all.

SHRI G. S. REDDI: Some immigrants from East Pakistan were settled in Nagarjunasagar and Vijayapuri area. May I know what has happened to those residents and what is the experience of the Government in regard to that settlement?

SHRI D. R. CHAVAN: There is no P. L. family there.

SHRI INDRAJIT GUPTA: I understood the Minister to say that somewhere about 15,000 odd persons at present are in need of homes and that attempts would be made to provide them the vacancies in the existing homes. What is the number of such vacancies at present and where are these homes situated?

SHRI D. R. CHAVAN: I will mention the number of vacancies. As a matter of fact, about 719 families have already been accommodated in three or four homes. I may mention the names of those homes: Kasthurbai Niketan, New Delhi, where about 152 families have been accommodated. Then, in the Meherpur Home, 264 families are accommodated; Daliganj Home, Lucknow—30 families. Then, in the Improvised P. L. Home, Arun-

dathi Nagar, Tripura, about 273 families have been accommodated. And there are other homes such as the Deoghar Home in Bihar.

SHRI INDRAJIT GUPTA: What is the number of vacancies?

SHRI D. R. CHAVAN: In Deogarh, only five families are proposed to be accommodated. In the Mahila Ashram, Karnal, Haryana, about 100 families are proposed to be accommodated, and in the Varanasi Homes in Uttar Pradesh, about 50 vacancies are there and 50 families are proposed to be accommodated.

MR. SPEAKER: If it is a very big list, you can place it on the Table of the House.

SHRI D. R. CHAVAN: Yes, Sir, it is very big. 310 families are proposed to be accommodated as against the existing vacancies.

श्री लखनलाल कपूर : सन् 1955 में एस० आर० सी० कमीशन की रिपोर्ट के अनुसार बिहार का कुछ भाग पश्चिमी बंगाल में शामिल किया गया था—पश्चिमी दीनाजपुर जिला, सलीमपुर सब-डिविजन, उस के बारे में कमीशन ने रिकमंड किया था कि उस में नये रिफ्यूजी नहीं बसाये जायेंगे। मैं जानना चाहता हूँ क उस जरिये में अब तक कितने रिफ्यूजी आपने बसाये हैं ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): This question really does not arise because this is only a question of accommodating the permanent stability families, that is, those who are old and infirm, and the question is, how many are there and how they are going to be accommodated. This does not refer to all the refugees and whether all of them have been rehabilitated.

श्री श्री० प्र० त्वागी : क्या सरकार ने असम, नेफा और काश्मीर में, जहाँ जगह ज्यादा है और पीपूल्शन कम है, इन शरणार्थियों

को बसाने की चेष्टा की है ? मैं यह भी जानना चाहता हूँ कि अण्डेमान-निकोबार में आपने कितनी फैमिलीज बसाने के लिये भेजी हैं ?

SHRI D. R. CHAVAN: This again is a different question.

श्री यशवन्त सिंह कुशवाह : पाकिस्तान से आये हुए पुरवार्यों महानभावों की जो सन्धि और जायदाद पाकिस्तान में छूट गई है, उस को इन्हें दिलाने के लिये भारत सरकार तो प्रयत्न कर रही है, क्या उस में पाकिस्तान द्वारा संतोषजनक ढंग से सहयोग दिया जा रहा है ?

SHRI D. R. CHAVAN: That does not arise out of this question.

SHRI C. C. DESAI: So far we have been talking about the rehabilitation of refugees from East Pakistan. What I would like to know from the government, particularly from the Prime Minister or the Deputy Prime Minister, because it is a matter of policy is whether the Government of India is encouraging the emigration from East Pakistan.

MR. SPEAKER: This question is about housing.

SHRI C. C. DESAI: I know. But if the refugees do not come, we do not have to provide them with houses. So, I want to know whether it is the policy of the government to encourage emigration from East Pakistan, because the more the number of refugees coming the less the number left behind and they will also try to come because they are in a small minority. Then we will have to support all of them. Have Government taken that aspect into consideration?

SHRI D. R. CHAVAN: May I request the hon. Member to look at the main question and then ask supplementaries?